

Use of Foreign Trade Marks

3775. SHRI ANANDA PATHAK : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that Government place restrictions on use of foreign trade marks when granting industrial licences or cleaning foreign collaborations ;

(b) whether it is also a fact that many of these companies are using foreign trade marks, even though they are specially forbidden to use them ; and

(c) what system of monitoring is there to see that the conditions of not using foreign trade marks is adhered to and what action is taken ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) While approving a foreign collaborations, a condition is laid down that the use of foreign brand names will not be allowed on products meant for internal sales.

(b) and (c) Under the existing law, there is no restriction on the use of foreign trade marks provided it does not involve any direct or indirect consideration in foreign exchange. Any trade mark can be used without registration or before or after the expiry of registration without the protection afforded by the Trade and Merchandise Marks Act.

Privatisation of Government Undertakings

3776. SHRIMATI BASAVARAJESWARI :

SHRI S. B. SIDNAL :

Will the Minister of INDUSTRY be pleased to state :

(a) whether executives of public sector enterprises have recommended privatisation of Government undertakings ;

(b) if so, whether a standing conference of public enterprises of all the public sector undertakings have recommended a number of other suggestions about Government undertakings ; and

(c) if so, the details thereof and whether Government have accepted these recommendations ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (c) Presumably the Hon'ble Members are referring to a draft white paper prepared by Chief Executives of selected public enterprises. This has been considered by an Inter-Ministerial Committee of Secretaries and would ultimately be presented to Parliament after due processing. The contents of the draft white paper cannot therefore, be disclosed at this stage

Multi-National Companies Manufacturing Medicines

3777. SHRI PRAKASH V. PATIL : Will the Minister of INDUSTRY be pleased to state .

(a) what has been the pattern of production by the multi-national companies manufacturing medicines :

(b) whether these companies are producing life saving drugs ; if so, the ratio of such drugs vis-a-vis other drugs like pain killers, etc. produced by these companies ; and

(c) what has been the growth of profit of these companies during the last three years ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANRA SINGH) : (a) and (b) FERA companies are manufacturing a wide range of pharmaceuticals including many essential drugs like antibiotics, Sulpha drugs, Vitamins Analgesics and Antipyretics, Cortico-steroids anti-TB drugs etc. This Ministry monitors the production of only 87 important bulk drugs.

(c) Profits made by pharmaceutical companies are not monitored by this Ministry.